

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1613
ANSWERED ON MONDAY THE 2nd MARCH, 2020
PHALGUNA 12, 1941 (SAKA)**

USE OF CSR FUNDS

QUESTION

1613. DR. UMESH G. JADHAV:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) the works undertaken by Cement Factories & PSUs under Corporate Social Responsibility (CSR) during the last three years and the current year in the State of Karnataka, District-wise and PSU-wise;**
- (b) the amount of funds spent on different works during the said period and the number of persons benefited therefrom, especially in Kalaburagi District, PSU-wise;**
- (c) whether the Government has received any Social Audit Reports conducted to track the use of CSR funds by these PSUs; and**
- (d) if so, the details of the findings thereof and if not, the reasons therefor?**

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (d) : Section 135 of the Companies Act, 2013 (Act) mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made during the three immediately preceding financial years, towards Corporate Social Responsibility (CSR) in any of the eligible activities enlisted in Schedule VII of the Act. Corporate Social Responsibility is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR initiatives annually in MCA21 registry. All data reported in the MCA21 registry by companies on CSR is available on National CSR Data Portal at www.csr.gov.in . The district-wise, PSU-wise details of the works undertaken by Cement Factories & PSUs under Corporate Social Responsibility and number of persons benefited from these projects in the State of Karnataka are not specifically maintained by this Ministry. However, as per the filings made by the companies in the MCA21 registry, the CSR spend by all the companies including PSUs in the State of Karnataka in the financial year 2014-15, 2015-16, 2016-17 and 2017-18 is as follows:

State	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18
Karnataka (In Rs. crores)	403.47	784.66	886.36	950.92

(Data upto 30.06.2019) [Source: National CSR Data Portal]
